

**GOVERNMENT OF INDIA  
ENVIRONMENT, FORESTS AND CLIMATE CHANGE  
LOK SABHA**

UNSTARRED QUESTION NO:2810  
ANSWERED ON:30.07.2014  
CRUELTY TO ANIMALS  
Biswas Shri Radheshyam

**Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:**

- (a) whether recent instances of cruelty to animals have come to the notice of the Government;
- (b) if so, the details thereof including the number of such cases reported during each of the last three years and the current year. State/UT-wise and the action taken by the Government thereon;
- (c) whether the establishment of Animal Welfare Board of India (AWBI) has been effective in checking cruelty being inflicted on animals in the country;
- (d) if so, the details thereof and the action taken by AWBI in cases involving cruelty to animals, State-wise; and
- (e) the steps taken by the Government to sensitise the public to refrain from committing cruelty to animals including the funds allocated/utilized for the purpose during the said period?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) Yes, Sir.

(b) & d) The total number of complaints regarding cruelty against animals received by the Animal Welfare Board of India (AWBI), state-wise during the last three years and the current year (upto 28.07.2014) is given at Annexure-I. The AWBI is a statutory advisory body which renders advise to the State and Central Government on the issues relating to animal welfare including cruelty meted out to animals. The State Governments are to take actions under the PCA Act, 1960 against the offenders.

(c) The Animal Welfare Board of India is functioning as per the mandate provided under the Prevention of Cruelty to Animals Act, 1960.

(e) AWBI provides humane education to school children. It also brings out publications and magazines on animal welfare. AWBI exhorts the animal welfare organisations, animal lovers, Government departments etc., by celebrating animal welfare fortnight in the month of January every year. It has also utilized an amount of Rs. 12,96,763/- during the year 2011-12, Rs.12,58,377/- during 2012-13 and Rs. 16,13,193/- during 2013-14 for this purpose.